

FORM B - PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. GEMINI ARTS PRIVATE LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s. GEMINI ARTS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	09 May 1962
3.	Authority Under Which Corporate Debtor is Incorporated / Registered	Ministry of Corporate Affairs- Registrar of Companies- Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65921TN1962PTC004782
5.	Address of The Registered Office And Principal Office (If Any) of Corporate Debtor	121, Mount Road, Chennai-600 006, Tamil Nadu
6.	Date of closure of Insolvency Resolution Process	11 August 2023
7.	Liquidation Commencement Date of Corporate Debtor	11 August 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Sripriya Kumar Registration No: IBBI/IPA-001/IP-P00771/2017-18/11316
9.	Address and e-mail of the liquidator, as registered with the Board	Address:224A (New 346/1) (Next to National Public School), Avvai Shanmugam Salai, Gopalapuram, Chennai – 600086 E-mail : sripriya@spka.in,gapl.liq@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address:224A (New 346/1) (Next to National Public School), Avvai Shanmugam Salai, Gopalapuram, Chennai – 600086 E-mail : sripriya@spka.in,gapl.liq@gmail.com
11.	Last Date For Submission Of Claims	10 September 2023

Notice is hereby given that the National Company Law Tribunal Division Bench II, Chennai has ordered the commencement of liquidation of Gemini Arts Private Limited on 11 August 2023 and appointed the undersigned as the Liquidator vide orders in IA/(IBC)/344(CHE)/2023 in CP/710(IB)/CB/2018.

The stakeholders of Gemini Arts Private Limited are hereby called upon to submit their claims with proof on or before 10 September 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Sripriya Kumar
Liquidator

Date : 16.08.2023

Place : Chennai

In the Matter of Gemini Arts Private Limited
Regn. No: IBBI/IPA-001/IP-P00771/2017-18/11316



